

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD?

Allahabad, this the 23rd day of April 2002.

QUORUM : HON. MR. C. S. CHADHA, A.M.

HON. MR. A.K. BHATNAGAR, J.M.

O.A. No. 159 of 1998 with 55 of 1998.

Subhash Gupta s/o Late Sri Deep Chand Gupta r/o Vill. & Post  
Meerpur, Raheemabad, Mau..... Applicant.

Counsel for applicant : Sri J.A. Azmi.

Versus

1. Union of India through its Secretary, Ministry of Communications, New Delhi.
2. Senior Superintendent of Post Offices, Azamgarh Division, Azamgarh.
3. Daya Shankar Ram s/o Not known r/o Vill. & Post Meerpur, Raheemabad, Mau.
4. Parasnath Yadav s/o Saakhraj Yadav, Vill. & Post Meerpur, Raheemabad, Mau.
5. Smt. S. Tewari w/o Brahmanand Tewari r/o Vill. & Post Raheemabad, Mau..... Respondents.

Counsel for respondents : Kt S. Srivastava .

O R D E R (ORAL)

BY HON. MR. C. S. CHADHA, A.M.

Both these O.As No.159/98 and 55/98 relate to the same matter and the same relief and, therefore, are being disposed of by one common order.

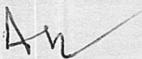
2. The applicants had sought the relief from <sup>the</sup> Tribunal to the effect that their name should be considered for the post of Shakha Dakpal in addition to those candidates whose names had been sponsored by the Employment Exchange. On 4.3.98, this Tribunal was pleased to pass an interim order according to which orders were given to the respondents to consider the name of the applicant for the post of Branch Post Master, Meerpur, Raheemabad and that results of the



selection process may not be announced till the outcome of the O.A.

3. The counsel for the respondents has brought to our notice that the names of the applicants had not been forwarded by the Employment Exchange but in terms of the directions issued in similar matters by the Hon'ble Supreme Court, names of all those, who applied, should also be considered. In view of the Hon'ble Supreme Court's order, it would be in the interest of justice to allow the applicants to be considered for the process of selection. Counsel for the respondents has also pointed out that the selection held in 1997, the panel was finalised but the same could not be announced because of general elections. Now a time of five years elapsed and it is not necessary that all the persons considered then are still waiting for jobs. It would be in public interest to call names ~~40~~ fresh from the Employment Exchange, issue a fresh notification and also consider the names of the two applicants for a fresh selection post. All those, who had earlier been sponsored by the Employment Exchange should also be considered. We agree with the request made by the counsel for respondents. The O.A. is, therefore, allowed with the above directions.

No order as to costs.

  
J.M.

Asthana/  
24.4.02

7

  
A.M.